NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/24/2017

NAME OF THE PETITIONER(S)

: ASHRAF ALI PATEL

NAME OF THE RESPONDENT(S)

: PERAGO PROPERTY DEVELOPERS PVT LTD &

3ORS

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S.R. RAGHUNATHAN PREETHI - S. ARASU

Lor Perpandents

Counsel representing both the parties present. Counsel for Petitioner raised an issue that he be permitted to inspect the documents and Books of Accounts in order to know as to the manner in which the Respondents have utilized the share application money. Counsel for Petitioner also submitted that 49% shares in the 1^{st} Respondent Company have been allotted to him which $\dot{\sim}$ reflects from the balance sheet for the year ending 31.03.2014. Counsel for Respondent is directed to file counter in the matter within two weeks by giving a copy to the other side. Counsel for Petitioner is directed to file rejoinder thereafter within one week by providing a copy to the other side. Counsel for Respondent is also directed to seek fresh instructions from his client with regard to the details of the receipts and spending of the amount that has been invested by the Petitioner and in case the record is available the same may be given to the other side against proper receipt. Put up on 17.07.2017.

(.vi) ager shan-(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIO) MEMBER (JUDICIAL)